

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.530/2001

Monday this the 2nd day of June, 2003.

C O R A M

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

D.Madhusoodanan Pillai,
Poikayil Veedu,
Punnkkannoor,
Perumpuzha (P.O), Kundara
working as Regular Mazdoor,
Kollam SSA, Kollam

; Applicant

[By Advocate MR.Vishnu S.Chempazhanthiyil]

Vs.

1. General Manager,
Bharat Sanchar Nigam Ltd.,
Telecom District,
Kollam
2. Director General,
Bharat Sanchar Nigam Ltd.,
Telecom Department,
New Delhi
3. Union of India represented by its
Secretary,
Ministry of Communications,
New Delhi

: Respondents

[By Advocate Mr.Sunil Jose, ACGSC]

The application having been heard on 2.06.2003, the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN.

The applicant working as a regular Mazdoor, Group 'D' in Kollam SSA, under the 1st respondent has filed this Original Application challenging Annexure A-5 notification dated 8.08.2000 by which recruitment action was initiated for filling up the post of Driver, Annexure A-10 by which his claim for pay for the post of Driver was rejected and Annexure A-12 order by which Rs.4/- per day was granted for mazdoors performing the duties of Driver. It is alleged that the applicant has been working as a Driver though holding the post of Mazdoor.

2. Respondents have filed a reply statement. When the application came up for hearing the learned counsel of the applicant submitted that the applicant was a Mazdoor absorbed in the Bharat Sanchar Nigam Limited and that Bharat Sanchar Nigam Limited has not been ^{brought} under the Tribunal by notification. The learned counsel of the respondents argued that this Tribunal has no jurisdiction to entertain this Application.

3. Since the applicant is undisputedly an employee of the Bharat Sanchar Nigam Limited and as Bharat Sanchar Nigam Limited does not come within the jurisdiction of this Tribunal, we find that this application is not maintainable before this Bench of the Tribunal for want of jurisdiction.

In the result, the application is dismissed leaving the applicant at liberty to move appropriate forum for redressal of his grievances. No order as to costs.

Dated, the 2nd June, 2003.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

vs